

Shri Parashar: No, our nation is not mediocre.

Shri T. T. Krishnamachari: May be. A nation is made up of people who compose of it. Personally I think that we are not a mediocre nation.

I think my hon. friend from Phulpur has upheld the dignity of this country in the conference of the United Nations as nobody else has done. Is that something of which we need be ashamed of? I am sure that if we have any such function and if we make a request she will do it likewise. I do not see why we should call ourselves mediocre. I have not found any difficulty in any conference table in any country in upholding my country. I am not talking for myself. Therefore, I would beg of hon. Members that in moments of anger in moments of strife, or because of disapproval of particular policies, let us not say things which we will regret later. This nation has to proceed. We are not mediocre; therefore, your government is not mediocre. We are not indecisive; therefore, your government is not indecisive. But we are human beings and, therefore, liable to err. I have to make my humble contribution to this country and I have presented to the country a budget which may be is disagreeable in many ways but it is a budget which has been inspired by my association with great people. Whatever Shrimati Renu Chakravartty may say we cannot forget Jawahar'lal Nehru. If they do not have a Jawaharlal Nehru, what can I do about it. At least I have something to remember. Without doing damage to the memory of that great man under whom we served, we have presented a budget in consonance with the principles that he taught us. And I think this country will prosper, we shall have a Fourth Plan and we shall continue to hold our head high.

17.28 hrs.

***DEMANDS FOR GRANTS ON ACCOUNT, 1965-66**

Mr. Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 149."

The motion was adopted.

[The motions of Demands for Grants On Account, 1965-66 which were adopted by the Lok Sabha, are reproduced below—Ed.]

DEMAND NO. 1.—MINISTRY OF CIVIL AVIATION

"That a sum not exceeding Rs. 2,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Civil Aviation'".

DEMAND NO. 2.—METEOROLOGY

"That a sum not exceeding Rs. 50,15,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Meteorology'".

DEMAND NO. 3.—AVIATION

"That a sum not exceeding Rs. 1,13,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Aviation'".

*Moved with the recommendation of the President.

DEMAND NO. 4.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF CIVIL AVIATION

"That a sum not exceeding Rs. 1,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Civil Aviation'".

DEMAND NO. 5.—MINISTRY OF COMMERCE

"That a sum not exceeding Rs. 6,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Commerce'".

DEMAND NO. 6.—FOREIGN TRADE

"That a sum not exceeding Rs. 1,81,60,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Foreign Trade'".

DEMAND NO. 7.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF COMMERCE

"That a sum not exceeding Rs. 81,86,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Commerce'".

DEMAND NO. 8.—MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION

"That a sum not exceeding Rs. 5,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Community Development and Cooperation'".

DEMAND NO. 9.—COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND COOPERATION

"That a sum not exceeding Rs. 84,59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Community Development Projects, National Extension Service and Co-operation.'".

DEMAND NO. 10.—MINISTRY OF DEFENCE

"That a sum not exceeding Rs. 11,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Defence'".

DEMAND NO. 11.—DEFENCE SERVICES, EFFECTIVE—ARMY

"That a sum not exceeding Rs. 97,79,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Defence Services, Effective—Army'".

DEMAND NO. 12.—DEFENCE SERVICES, EFFECTIVE—NAVY

"That a sum not exceeding Rs. 4,18,46,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Defence Services, Effective—Navy'".

DEMAND NO. 13.—DEFENCE SERVICES, EFFECTIVE—AIR FORCE

"That a sum not exceeding Rs. 26,23,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Defence Services, Effective—Air Force'".

DEMAND No. 14.—DEFENCE SERVICES,
NON-EFFECTIVE

"That a sum not exceeding Rs. 3,57,85,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Defence Services—Non-effective'".

DEMAND No. 15.—MINISTRY OF
EDUCATION

"That a sum not exceeding Rs. 15,21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Education'".

DEMAND No. 16.—EDUCATION

"That a sum not exceeding Rs. 7,45,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Education'".

DEMAND No. 17.—ARCHAEOLOGY

"That a sum not exceeding Rs. 20,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Archaeology'".

DEMAND No. 18.—SURVEY OF INDIA

"That a sum not exceeding Rs. 71,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Survey of India'".

DEMAND No. 19.—BOTANICAL SURVEY

"That a sum not exceeding Rs. 5,51,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Botanical Survey'".

DEMAND No. 20.—ZOOLOGICAL SURVEY

"That a sum not exceeding Rs. 4,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Zoological Survey'".

DEMAND No. 21.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF
EDUCATION

"That a sum not exceeding Rs. 1,79,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Education'".

DEMAND No. 22.—TRIBAL AREAS

"That a sum not exceeding Rs. 2,69,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Tribal Areas'".

DEMAND No. 23.—EXTERNAL AFFAIRS

"That a sum not exceeding Rs. 3,13,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'External Affairs'".

DEMAND No. 24.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF
EXTERNAL AFFAIRS

"That a sum not exceeding Rs. 1,44,23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of External Affairs'".

DEMAND No. 25.—MINISTRY OF FINANCE

"That a sum not exceeding Rs. 41,02,000 be granted to the President, on account, for or

towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Finance'".

DEMAND No. 26.—CUSTOMS

"That a sum not exceeding Rs. 83,58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Customs'".

DEMAND No. 27.—UNION EXCISE DUTIES

"That a sum not exceeding Rs. 2,07,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Union Excise Duties'".

DEMAND No. 28.—TAXES AND INCOME INCLUDING CORPORATION TAX, ETC.

"That a sum not exceeding Rs. 1,57,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Taxes and Income including Corporation Tax, etc.'".

DEMAND No. 29.—STAMPS

"That a sum not exceeding Rs. 59,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Stamps'".

DEMAND No. 30.—AUDIT

"That a sum not exceeding Rs. 2,66,89,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Audit'".

DEMAND No. 31.—CURRENCY AND COINAGE

"That a sum not exceeding Rs. 1,50,32,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Currency and Coinage'".

DEMAND No. 32.—MINT

"That a sum not exceeding Rs. 48,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Mint'".

DEMAND No. 33.—KOLAR GOLD MINES

"That a sum not exceeding Rs. 78,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Kolar Gold Mines'".

DEMAND No. 34.—PENSIONS AND OTHER RETIREMENT BENEFITS

"That a sum not exceeding Rs. 1,47,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Pensions and Other Retirement benefits'".

DEMAND No. 35.—TERRITORIAL AND POLITICAL PENSIONS

"That a sum not exceeding Rs. 3,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Territorial and Political Pensions'".

DEMAND No. 36.—OPIUM

"That a sum not exceeding Rs. 2,51,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Opium'".

DEMAND No. 37.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE

“That a sum not exceeding Rs. 11,84,82,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Other Revenue Expenditure of the Ministry of Finance’”.

DEMAND No. 38.—PLANNING COMMISSION

“That a sum not exceeding Rs. 25,58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Planning Commission’”.

DEMAND No. 39.—GRANTS-IN-AID TO STATE AND UNION TERRITORY GOVERNMENTS

“That a sum not exceeding Rs. 42,71,30,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Grants-in-aid to State and Union Territory Governments’”.

DEMAND No. 40.—MISCELLANEOUS ADJUSTMENTS BETWEEN THE CENTRAL AND STATE AND UNION TERRITORY GOVERNMENTS

“That a sum not exceeding Rs. 6,82,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Miscellaneous Adjustments between the Central and State and Union Territory Governments’”.

DEMAND No. 41.—PRE-PARTITION PAYMENTS

“That a sum not exceeding Rs. 55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the

31st day of March, 1966, in respect of ‘Pre-partition Payments’”.

DEMAND No. 42.—MINISTRY OF FOOD AND AGRICULTURE

“That a sum not exceeding Rs. 16,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Ministry of Food and Agriculture’”.

DEMAND No. 43.—AGRICULTURE

“That a sum not exceeding Rs. 69,62,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Agriculture’”.

DEMAND No. 44.—AGRICULTURAL RESEARCH

“That a sum not exceeding Rs. 1,08,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Agricultural Research’”.

DEMAND No. 45.—ANIMAL HUSBANDRY

“That a sum not exceeding Rs. 21,49,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Animal Husbandry’”.

DEMAND No. 46.—FORESTS

“That a sum not exceeding Rs. 24,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Forests’”.

DEMAND NO. 47.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FOOD AND AGRICULTURE

"That a sum not exceeding Rs. 5,87,43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Food and Agriculture'".

DEMAND NO. 48.—MINISTRY OF HEALTH

"That a sum not exceeding Rs. 4,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Health'".

DEMAND NO. 49.—MEDICAL AND PUBLIC HEALTH

"That a sum not exceeding Rs. 2,69,02,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Medical and Public Health'".

DEMAND NO. 50.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HEALTH

"That a sum not exceeding Rs. 16,79,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Health'".

DEMAND NO. 51.—MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 80,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Home Affairs'".

DEMAND NO. 52.—CABINET

"That a sum not exceeding Rs. 8,80,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Cabinet'".

DEMAND NO. 53.—ZONAL COUNCILS

"That a sum not exceeding Rs. 22,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Zonal Councils'".

DEMAND NO. 54.—ADMINISTRATION OF JUSTICE

"That a sum not exceeding Rs. 54,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Administration of Justice'".

DEMAND NO. 55.—POLICE

"That a sum not exceeding Rs. 3,00,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Police'".

DEMAND NO. 56.—CENSUS

"That a sum not exceeding Rs. 23,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Census'".

DEMAND NO. 57.—STATISTICS

"That a sum not exceeding Rs. 44,07,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Statistics'".

DEMAND NO. 58.—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS

"That a sum not exceeding Rs. 28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Privy Purses and Allowances of Indian Rulers'".

DEMAND NO. 59.—DELHI

"That a sum not exceeding Rs. 3,95,69,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Delhi'".

DEMAND NO. 60.—ANDAMAN AND NICOBAR ISLANDS

"That a sum not exceeding Rs. 62,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Andaman and Nicobar Islands'".

DEMAND NO. 61.—DADRA AND NAGAR HAVELI AREA

"That a sum not exceeding Rs. 4,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Dadra and Nagar Haveli Area'".

DEMAND NO. 62.—LACCADIVE, MINICOY AND AMINIDIVI ISLANDS

"That a sum not exceeding Rs. 9,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Laccadive, Minicoy and Aminidivi Islands'".

DEMAND NO. 63.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 58,54,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'".

DEMAND NO. 64.—MINISTRY OF INDUSTRY AND SUPPLY

"That a sum not exceeding Rs. 17,43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Industry and Supply'".

DEMAND NO. 65.—INDUSTRIES

"That a sum not exceeding Rs. 81,28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Industries'".

DEMAND NO. 66.—SALT

"That a sum not exceeding Rs. 10,15,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Salt'".

DEMAND NO. 67.—SUPPLIES AND DISPOSALS

"That a sum not exceeding Rs. 62,69,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Supplies and Disposals'".

DEMAND No. 68.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF INDUSTRY AND SUPPLY

"That a sum not exceeding Rs. 7,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Industry and Supply'".

DEMAND No. 69.—MINISTRY OF INFORMATION AND BROADCASTING

"That a sum not exceeding Rs. 2,96,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Information and Broadcasting'".

DEMAND No. 70.—BROADCASTING

"That a sum not exceeding Rs. 1,07,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Broadcasting'".

DEMAND No. 71.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF INFORMATION AND BROADCASTING

"That a sum not exceeding Rs. 82,46,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting'".

DEMAND No. 72.—MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 5,09,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Irrigation and Power'".

DEMAND No. 73.—MULTI-PURPOSE RIVER SCHEMES

"That a sum not exceeding Rs. 35,06,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Multi-Purpose River Schemes'".

DEMAND No. 74.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 1,56,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power'".

DEMAND No. 75.—MINISTRY OF LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 5,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Labour and Employment'".

DEMAND No. 76.—CHIEF INSPECTOR OF MINES

"That a sum not exceeding Rs. 6,82,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Chief Inspector of Mines'".

DEMAND No. 77.—LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 2,24,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Labour and Employment'".

DEMAND NO. 78.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 1,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Labour and Employment'".

DEMAND NO. 79.—MINISTRY OF LAW

"That a sum not exceeding Rs. 8,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Law'".

DEMAND NO. 80.—ELECTIONS

"That a sum not exceeding Rs. 17,10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Elections'".

DEMAND NO. 81.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW

"That a sum not exceeding Rs. 33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Law'".

DEMAND NO. 82.—MINISTRY OF PETROLEUM AND CHEMICALS

"That a sum not exceeding Rs. 3,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Petroleum and Chemicals'".

DEMAND NO. 83.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF PETROLEUM AND CHEMICALS

"That a sum not exceeding Rs. 1,13,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Petroleum and Chemicals'".

DEMAND NO. 84.—MINISTRY OF REHABILITATION

"That a sum not exceeding Rs. 6,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Rehabilitation'".

DEMAND NO. 85.—EXPENDITURE ON DISPLACED PERSONS

"That a sum not exceeding Rs. 1,86,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Expenditure on Displaced Persons'".

DEMAND NO. 86.—MINISTRY OF STEEL AND MINES

"That a sum not exceeding Rs. 9,06,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Ministry of Steel and Mines'".

DEMAND NO. 87.—GEOLOGICAL SURVEY

"That a sum not exceeding Rs. 64,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Geological Survey'".

DEMAND NO. 88.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF STEEL AND MINES

“That a sum not exceeding Rs. 3,48,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Other Revenue Expenditure of the Ministry of Steel and Mines’ ”.

DEMAND NO. 89.—MINISTRY OF TRANSPORT

“That a sum not exceeding Rs. 19,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Ministry of Transport’ ”.

DEMAND NO. 90.—CENTRAL ROAD FUND

“That a sum not exceeding Rs. 73,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Central Road Fund’ ”.

DEMAND NO. 91.—COMMUNICATIONS (INCLUDING NATIONAL HIGHWAYS)

“That a sum not exceeding Rs. 1,89,85,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Communications (including National Highways)’ ”.

DEMAND NO. 92.—MERCANTILE MARINE

“That a sum not exceeding Rs. 25,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Mercantile Marine’ ”.

DEMAND NO. 93.—LIGHTHOUSES AND LIGHTSHIPS

“That a sum not exceeding Rs. 19,43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Lighthouses and Lightships’ ”.

DEMAND NO. 94.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF TRANSPORT

“That a sum not exceeding Rs. 50,13,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Other Revenue Expenditure of the Ministry of Transport’ ”.

DEMAND NO. 95.—MINISTRY OF WORKS AND HOUSING

“That a sum not exceeding Rs. 4,26,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Ministry of Works and Housing’ ”.

DEMAND NO. 96.—PUBLIC WORKS

“That a sum not exceeding Rs. 6,46,49,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Public Works’ ”.

DEMAND NO. 97.—STATIONERY AND PRINTING

“That a sum not exceeding Rs. 2,40,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Stationery and Printing’ ”.

DEMAND NO. 98.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF WORKS AND HOUSING

“That a sum not exceeding Rs. 17,70,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Other Revenue Expenditure of the Ministry of Works and Housing’”.

DEMAND NO. 99.—DEPARTMENT OF ATOMIC ENERGY

“That a sum not exceeding Rs. 4,53,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Department of Atomic Energy’”.

DEMAND NO. 100.—ATOMIC ENERGY RESEARCH

“That a sum not exceeding Rs. 1,87,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Atomic Energy Research’”.

DEMAND NO. 101.—DEPARTMENT OF COMMUNICATIONS

“That a sum not exceeding Rs. 1,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Department of Communications’”.

DEMAND NO. 102.—OVERSEAS COMMUNICATIONS SERVICE

“That a sum not exceeding Rs. 28,89,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Overseas Communications Service’”.

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DEMAND NO. 103.—POSTS AND TELEGRAPHS (WORKING EXPENSES)

“That a sum not exceeding Rs. 23,39,04,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Posts and Telegraphs (Working Expenses)’”.

DEMAND NO. 104.—POSTS AND TELEGRAPHS DIVIDEND TO GENERAL REVENUE AND APPROPRIATIONS TO RESERVE FUNDS

“That a sum not exceeding Rs. 1,72,59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Posts and Telegraphs Dividend to General Revenue and Appropriations to Reserve Funds’”.

DEMAND NO. 105.—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF COMMUNICATIONS

“That a sum not exceeding Rs. 4,53,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Other Revenue Expenditure of the Department of Communications’”.

DEMAND NO. 106.—DEPARTMENT OF PARLIAMENTARY AFFAIRS

“That a sum not exceeding Rs. 76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Department of Parliamentary Affairs’”.

DEMAND NO. 107.—DEPARTMENT OF SOCIAL SECURITY

“That a sum not exceeding Rs. 2,72,000 be granted to the President, on account, for or

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towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Department of Social Security'".

DEMAND NO. 108.—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF SOCIAL SECURITY

"That a sum not exceeding Rs. 3,28,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of Department of Social Security'".

DEMAND NO. 109.—LOK SABHA

"That a sum not exceeding Rs. 20,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Lok Sabha'".

DEMAND NO. 110.—OTHER REVENUE EXPENDITURE OF LOK SABHA

"That a sum not exceeding Rs. 43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of Lok Sabha'".

DEMAND NO. 111.—RAJYA SABHA

"That a sum not exceeding Rs. 9,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Rajya Sabha'".

DEMAND NO. 112.—SECRETARIAT OF THE VICE-PRESIDENT

"That a sum not exceeding Rs. 40,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect

of 'Secretariat of the Vice-President'".

DEMAND NO. 113.—CAPITAL OUTLAY ON CIVIL AVIATION

"That a sum not exceeding Rs. 1,04,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on Civil Aviation'".

DEMAND NO. 114.—OTHER CAPITAL OUTLAY OF THE MINISTRY OF CIVIL AVIATION

"That a sum not exceeding Rs. 1,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Capital Outlay of the Ministry of Civil Aviation'".

DEMAND NO. 115.—CAPITAL OUTLAY OF THE MINISTRY OF COMMERCE

"That a sum not exceeding Rs. 13,22,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Commerce'".

DEMAND NO. 116.—CAPITAL OUTLAY TO THE MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION

"That a sum not exceeding Rs. 1,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Community Development and Cooperation'".

DEMAND NO. 117.—DEFENCE CAPITAL OUTLAY

"That a sum not exceeding Rs. 21,75,83,000 be granted to the President, on account, for or towards defraying the charges

during the year ending on the 31st day of March, 1966, in respect of 'Defence Capital Outlay'".

DEMAND NO. 118.—CAPITAL OUTLAY OF THE MINISTRY OF EDUCATION

"That a sum not exceeding Rs. 1,00,93,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Education'".

DEMAND NO. 119.—CAPITAL OUTLAY OF THE MINISTRY OF EXTERNAL AFFAIRS

"That a sum not exceeding Rs. 25,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of External Affairs'".

DEMAND NO. 120.—CAPITAL OUTLAY ON THE INDIA SECURITY PRESS

"That a sum not exceeding Rs. 1,29,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on the India Security Press'".

DEMAND NO. 121.—CAPITAL OUTLAY ON CURRENCY AND COINAGE

"That a sum not exceeding Rs. 1,19,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on Currency and Coinage'".

DEMAND NO. 122.—CAPITAL OUTLAY ON MINES

"That a sum not exceeding Rs. 2,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the

31st day of March, 1966, in respect of 'Capital Outlay on Mines'".

DEMAND NO. 123.—CAPITAL OUTLAY ON KOLAR GOLD MINES

"That a sum not exceeding Rs. 12,42,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on Kolar Gold Mines'".

DEMAND NO. 124.—COMMUTED VALUE OF PENSIONS

"That a sum not exceeding Rs. 27,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Commuted Value of Pensions'".

DEMAND NO. 125.—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 14,05,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Capital Outlay of the Ministry of Finance'".

DEMAND NO. 126.—CAPITAL OUTLAY ON GRANTS TO STATE AND UNION TERRITORY GOVERNMENTS FOR DEVELOPMENT

"That a sum not exceeding Rs. 8,52,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on Grants to State and Union Territory Governments for Development'".

DEMAND NO. 127.—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT

"That a sum not exceeding Rs. 71,74,68,000 be granted to the President, on account, for or

(Mr. Speaker)

towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Loans and Advances by the Central Government'".

DEMAND NO. 128.—CAPITAL OUTLAY ON FORESTS

"That a sum not exceeding Rs. 31,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on Forests'".

DEMAND NO. 129.—PURCHASE OF FOOD-GRAINS

"That a sum not exceeding Rs. 1,15,24,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Purchase of Foodgrains'".

DEMAND NO. 130.—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FOOD AND AGRICULTURE

"That a sum not exceeding Rs. 20,45,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Capital Outlay of the Ministry of Food and Agriculture'".

DEMAND NO. 131.—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH

"That a sum not exceeding Rs. 1,64,27,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Health'".

DEMAND NO. 132.—CAPITAL OUTLAY OF THE MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 14,54,000 be granted to the President, on account, for or

towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Home Affairs'".

DEMAND NO. 133.—CAPITAL OUTLAY OF THE MINISTRY OF INDUSTRY AND SUPPLY

"That a sum not exceeding Rs. 10,81,92,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Industry and Supply'".

DEMAND NO. 134.—CAPITAL OUTLAY OF THE MINISTRY OF INFORMATION AND BROADCASTING

"That a sum not exceeding Rs. 31,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Information and Broadcasting'".

DEMAND NO. 135.—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES

"That a sum not exceeding Rs. 4,25,51,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on Multipurpose River Schemes'".

DEMAND NO. 136.—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 1,71,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'".

DEMAND No. 137.—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Labour and Employment'".

DEMAND No. 138.—CAPITAL OUTLAY OF THE MINISTRY OF PETROLEUM AND CHEMICALS

"That a sum not exceeding Rs. 5,32,28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals'".

DEMAND No. 139.—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION

"That a sum not exceeding Rs. 1,83,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Rehabilitation'".

DEMAND No. 140.—CAPITAL OUTLAY OF THE MINISTRY OF STEEL AND MINES

"That a sum not exceeding Rs. 4,55,31,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Steel and Mines'".

DEMAND No. 141.—CAPITAL OUTLAY ON ROADS

"That a sum not exceeding Rs. 11,07,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on Roads'".

DEMAND No. 142.—CAPITAL OUTLAY ON PORTS

"That a sum not exceeding Rs. 1,50,05,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on Ports'".

DEMAND No. 143.—OTHER CAPITAL OUTLAY ON THE MINISTRY OF TRANSPORT

"That a sum not exceeding Rs. 63,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Capital Outlay on the Ministry of Transport'".

DEMAND No. 144.—CAPITAL OUTLAY ON PUBLIC WORKS

"That a sum not exceeding Rs. 2,16,05,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on Public Works'".

DEMAND No. 145.—DELHI CAPITAL OUTLAY

"That a sum not exceeding Rs. 3,39,07,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Delhi Capital Outlay'".

DEMAND No. 146.—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS AND HOUSING

"That a sum not exceeding Rs. 23,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Capital Outlay of the Ministry of Works and Housing'".

DEMAND NO. 147.—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY

"That a sum not exceeding Rs. 5,50,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay of the Department of Atomic Energy'".

DEMAND NO. 148.—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

"That a sum not exceeding Rs. 9,01,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'".

DEMAND NO. 149.—OTHER CAPITAL OUTLAY OF THE DEPARTMENT OF COMMUNICATIONS

"That a sum not exceeding Rs. 5,86,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of 'Other Capital Outlay of the Department of Communications'".

17.28½ hrs.

APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1965

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1965-66.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1965-66."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

Shri T. T. Krishnamachari: Sir, I beg to move that:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1965-66 be taken into consideration."

I can elaborate on this, but I do not think it is needed, because I suppose we normally pass this Vote on Account Bill without any speech.

Mr. Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1965-66, be taken into consideration."

The motion was adopted.

Mr. Speaker: We shall now take up the clauses. The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed".

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 25th March, 1965.

†Introduced/moved with the recommendation of the President.